


**NATIONAL COMPANY LAW TRIBUNAL  
BENGALURU BENCH  
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
BENGALURU BENCH, BENGALURU, HELD ON 20.07.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**  
2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 197/15	TP 21/17	For Compliance	433( e) / 433(f)	Novel Security Services Vs Boruka Power Corpn. Ltd.

SL. NO.	NAME (IN CAPITAL) & PHONE NUMBER	REPRESENTATION TO WHOM	SIGNATURE
	SUMANTH. H.V. 8904992644.	Respondent	

Counsel for petitioner is absent. Petitioner is also called, absent. No representation for petitioner.

The matter is listed for compliance of I&B Code. The time given for compliance under the notification dated 29.06.2017 GSR No. 732 (E) expired by 15.07.2017. In the result of non-compliance of relevant provisions of I&B Code is dismissal of the petition as abated.

The notification directs if the petitioner has failed to comply the provisions of I&B code within the time prescribed, the proceedings shall abate. Counsel for respondent is present.

Since the petitioner has failed to comply the relevant provisions of I&B Code, the petition deserves to be dismissed as abated.

In the result, the petition is dismissed as abated vide separate orders.

  
MEMBER (J)

  
MEMBER (T)